

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 28**

**C.P. (IB)/166(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.07.2024**

NAME OF THE PARTIES:      INDIAN BANK APPLYING THROUGH MS.  
  AAKRITI              SOOD              RESOLUTION  
  PROFESSIONAL V/s KUSHAN NANDY

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Amey Hadwale, Advocate appeared for the Petitioner.
2. Mr. Harsh Kesharia, Advocate appeared for the Respondent.
3. Learned Counsel for the Personal Guarantor seeks further time to file reply.  
Two weeks' time granted. Reply shall be filed after service of copy of the  
reply to the Petitioner at least two days before the next date of hearing.
4. List this matter on **06.08.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna